

**52**  
**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**EXECUTION APPLICATION NO. 32/2025**

IN

**ORIGINAL APPLICATION NO. 31/2025**

**IN THE MATTER OF:**

**RISHI JINDAL**

**...APPLICANT**

**VERSUS**

**DELHI POLLUTION CONTROL COMMITTEE AND  
ORS.**

**...RESPONDENTS**

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NDOH- 04.12.2025

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**RESPONDENT NO. 2/DJB**

THROUGH



**PRABHSAHAY KAUR,  
STANDING COUNSEL, DJB  
L-24, 2<sup>nd</sup> Floor, Hauz Khas Enclave,  
New Delhi-110016**

Ph: 8800695709

En-roll. No.: D/737/2008

Email: [records.pskchamber@gmail.com](mailto:records.pskchamber@gmail.com)

[sahayk@gmail.com](mailto:sahayk@gmail.com)

Place: New Delhi

Date: 25.11.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
EXECUTION APPLICATION NO. 32/2025

IN

ORIGINAL APPLICATION NO. 31/2025

IN THE MATTER OF:

RISHI JINDAL

...APPLICANT

VERSUS

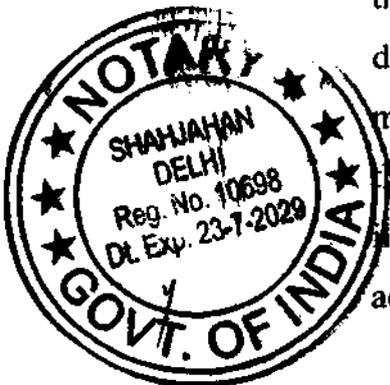
DELHI POLLUTION CONTROL COMMITTEE AND  
ORS.

...RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO. 2/DELHI JAL  
BOARD

I, Sanjay Kumar Dahiya S/o Ranbir Singh Dahiya aged about 55 years, employed as Chief Engineer Delhi Jal Board with the Respondent No. 2/Delhi Jal Board having registered office at CE(C&N), Varunalaya Ph-I, New Delhi-110005 do hereby solemnly affirm and declare as under:

1. That I am conversant with the facts of the present case in so far as the same pertain to the Answering Respondent and I am competent to depose with respect thereto.
2. That the captioned Application has been filed seeking execution of Order dated 28.01.2025 passed by this Hon'ble Tribunal in OA No. 31/2025 titled as '*Rishi Jindal v. Delhi Pollution Control Committee and Ors.*' whereby this Hon'ble Tribunal had permitted the Applicant to file a detailed representation, disclosing the various complaints made by him and the details of the communication sent by the DJB to the SDM after finding the borewells to be illegal, and, thereby, directed the SDM to take appropriate action within four weeks.



3. That the Department of Environment has issued a Standard Operating Procedure (SOP) with respect to regulation of extraction of ground water, closure, prohibition of illegal activities relating to use of borewell/tubewells in NCT of Delhi. As per Para 3(2) this SOP, the Deputy Commissioner (Revenue), being the Head of District and the Authorized Officer, is empowered to take appropriate action against the violation of norms related to illegal borewells, through the concerned Sub-Divisional Magistrate of the area.

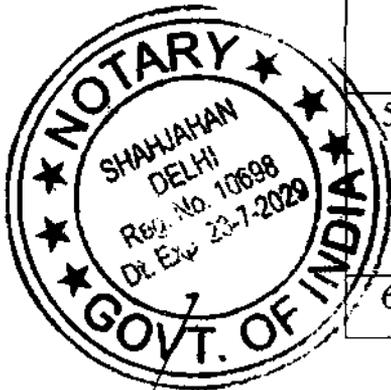
The copy of the Standard Operating Procedure issued by Department of Environment has been annexed herewith and marked as **ANNEXURE R-1**.

4. That as per Para 3(3) of the above-mentioned SOP, the role of the Superintending Engineer (SE), Delhi Jal Board (DJB), who acts as the Member Secretary of the District Advisory Committee (DAC), is limited to matters concerning the approval and recommendation of new borewell applications, submitted by residents or organizations. The SE/DJB has no authority or role in enforcement or sealing of illegal borewells.
5. It is submitted that the convening of DAC meeting is at sole discretion of Deputy Commissioner (Revenue), as per his schedule and availability.
6. That as per Para 3 (6) of the SOP, the responsibility to initiate and supervise action against illegal borewells, including their sealing/closure, lies with the SDM, who leads joint action teams, comprising representatives from Delhi Jal Board (DJB), DISCOMs, local police, and other relevant agencies, formed for ensuring effective co-ordination.



7. That the Answering Respondent/DJB consistently and promptly informs the concerned SDMs upon receipt of any complaint regarding illegal borewells. Answering Respondent/DJB participates in joint enforcement actions, only upon the directions of the concerned SDM, and such actions are taken strictly under the supervision of the SDM as per the prescribed procedure.
8. That the Answering Respondent had issued Letter bearing No. DJB/A.E.(M)-18/(D)-042/2024-25/829 to 831 dated 04.03.2025 to the SDM (Civil Line), confirming that a complaint has been received and 6 borewells, extracting ground water, have been found at the following addresses-

S. No.	LG Complaint ID No.	Name & Address	Type of Complaint
1	2024100686	Plot No. 22/8, Shakti Nagar Delhi- 07	Has illegal bore well at site
2	2024100686	Plot No. 22/10, Shakti Nagar Delhi- 07	Has illegal bore well at site
3	2024100686	Plot No. 7360-C, Prem Nagar, Shakti Nagar Delhi- 07	Has illegal bore well at site
4	2024100686	Plot No. 7309/4, Prem Nagar, Shakti Nagar Delhi- 07	Has illegal bore well at site
5	2025001890	Plot No. 7369, Prem Nagar, Shakti Nagar Delhi- 07	Has illegal bore well at site
6	2025001890	Plot No. 7371,	Has illegal



		57 Prem Nagar, Shakti Nagar Delhi- 07	bore well at site
--	--	---	----------------------

4

The copy of Letter bearing No. DJB/A.E.(M)-18/(D)-042/2024-25/829 to 831 dated 04.03.2025 issued by DJB to the SDM (Civil Line) has been annexed herewith and marked as **ANNEXURE R-2**.

9. That another Letter bearing No. DJB/A.E.(M)-18/(D)-042/2024-25/826 dated 04.03.2025 was issued by Answering Respondent to the SDM (Civil Line), confirming that a complaint has been received and 1 borewell, extracting ground water, has been found at the following addresses-

S. No.	LG Complaint ID No.	Name & Address	Type of Complaint
1	NGT Matter	Owner, Plot No. 7356, Prem Nagar, Shakti Nagar, Delhi-07	Has illegal bore well at site

The copy of Letter bearing No. DJB/A.E.(M)-18/(D)-042/2024-25/826 dated 04.03.2025 issued by DJB to the SDM (Civil Line) has been annexed herewith and marked as **ANNEXURE R-3**.

10. That the Answering Respondent had again issued Letter bearing No. DJB/A.E.(M)-18/(D)-042/2025-26/31 dated 05.05.2025 to the SDM (Civil Line), confirming that a complaint has been received and 6 borewells, extracting ground water, have been found at the following addresses-



S. No.	LG Complaint ID No.	Name & Address	Type of Complaint
1	2024100686	Plot No. 22/8, Shakti Nagar Delhi- 07	Has illegal bore well at site
2	2024100686	Plot No. 22/10, Shakti Nagar Delhi- 07	Has illegal bore well at site
3	2024100686	Plot No. 7360-C, Prem Nagar, Shakti Nagar Delhi- 07	Has illegal bore well at site
4	2024100686	Plot No. 7309/4, Prem Nagar, Shakti Nagar Delhi- 07	Has illegal bore well at site
5	2025001890	Plot No. 7369, Prem Nagar, Shakti Nagar Delhi- 07	Has illegal bore well at site
6	2025001890	Plot No. 7371, Prem Nagar, Shakti Nagar Delhi- 07	Has illegal bore well at site

It is pertinent to note that it is the duty of the SDM to remove these illegal borewell, whereas the only role of the Answering Respondent is to accompany the SDM and prepare a Joint Report.

The copy of Letter bearing No. DJB/A.E.(M)-18/(D)-042/2025-26/31 dated 05.05.2025 issued by DJB to the SDM (Civil Line) has been annexed herewith and marked as ANNEXURE R-4.



6

11. That the Answering Respondent had again issued Letter bearing No. DJB/EE(C)-13/2025-26/758-762 dated 09.10.2025 was issued by Answering Respondent to the SDM (Civil Line), confirming that a complaint has been received and 1 borewell, extracting ground water, has been found at the following addresses-

S. No.	LG Complaint ID No.	Name & Address	Type of Complaint
1	NGT Matter	Owner, Plot No. 7356, Prem Nagar, Shakti Nagar, Delhi-07	Has illegal bore well at site

It is pertinent to note that it is the duty of the SDM to remove these illegal borewells, whereas the only role of the Answering Respondent is to accompany the SDM and prepare a Joint Report.

The copy of Letter bearing No. DJB/EE(C)-13/2025-26/758-762 dated 09.10.2025 issued by DJB to the SDM (Civil Line) has been annexed herewith and marked as **ANNEXURE R-5**.

12. That the Answering Respondent had again issued Letter bearing No. DJB/EE(C)-13/2025-26/763-767 dated 09.10.2025 to the SDM (Civil Line), confirming that a complaint has been received and 6 borewells, extracting ground water, have been found at the following addresses-

S. No.	LG Complaint ID No.	Name & Address	Type of Complaint
1	2024100686	Plot No. 22/8, Shakti Nagar	Has illegal bore well at



		Delhi- 07	site
2	2024100686	Plot No. 22/10, Shakti Nagar Delhi- 07	Has illegal bore well at site
3	2024100686	Plot No. 7360-C, Prem Nagar, Shakti Nagar Delhi- 07	Has illegal bore well at site
4	2024100686	Plot No. 7309/4, Prem Nagar, Shakti Nagar Delhi- 07	Has illegal bore well at site
5	2025001890	Plot No. 7369, Prem Nagar, Shakti Nagar Delhi- 07	Has illegal bore well at site
6	2025001890	Plot No. 7371, Prem Nagar, Shakti Nagar Delhi- 07	Has illegal bore well at site

It is pertinent to note that it is the duty of the SDM to remove these illegal borewells, whereas the only role of the Answering Respondent is to accompany the SDM and prepare a Joint Report.

The copy of Letter bearing No. DJB/EE(C)-13/2025-26/763-767 dated 09.10.2025 issued by DJB to the SDM (Civil Line) has been annexed herewith and marked as ANNEXURE R-6.

13. That the delay in compliance of the Order dated 28.01.2025 is not attributable to the Answering Respondent, as the details of illegal borewell have already been communicated to the SDM.



14. That, therefore, it is most respectfully submitted that the Answering Respondent/DJB is performing its role in accordance with the SOP, and all necessary information and support are being provided to the concerned authorities as and when required. The enforcement action lies within the jurisdiction of the SDM, under the authority of the Deputy Commissioner (Revenue).

15. That the Answering Respondent undertakes to abide by any further directions as may be made by this Hon'ble Tribunal in the facts and circumstances of the present case.

*I identify the Deponent who has signed in my Presence*

*[Signature]*  
C.E. (Central/North)  
Delhi Jal Board, Govt. of NCT Delhi  
Varunalaya Ph-I, Karol Bagh,  
New Delhi-110005

VERIFICATION-

Verified at Delhi on this 31 OCT 2025 day of October, 2025, that the contents of the above affidavit are true and correct to the best of my knowledge in my official capacity and on the basis of official records. Nothing material has been concealed therefrom.

31 OCT 2025



*[Signature]*  
C.E. (Central/North)  
Delhi Jal Board, Govt. of NCT Delhi  
Varunalaya Ph-I, Karol Bagh,  
New Delhi-110005

CERTIFIED THAT THE DEPENDENT  
SIGNED in front of me on this day of 2025  
S/o W/o D/o  
Identified by Shri. *[Signature]*  
has solemnly affirmed before me at Delhi  
on *[Signature]*  
that the contents of the affidavit filed  
have been read & explained to me and  
me and I am satisfied to this & knowledge

*[Signature]*  
P.S. Kaul  
*[Signature]*

**Department of Environment****Govt. of NCT of Delhi****Standard Operating Procedure**

**Subject: Regulation of extraction of ground water, closure, prohibition of illegal activities relating to use of borewells/tubewells in NCT of Delhi.**

1. The Hon'ble National Green Tribunal in Original Application No. 685/2019 entitled as, "Rakesh Kumar Versus Govt. of NCT of Delhi vide its order dated 15.05.2020 directed as under:

*"In view of the above, we reiterate our directions for devising suitable effective mechanism for preventing extraction of ground water by way of unauthorized tubewells and wherever such illegalities found, prompt coercive measures must be taken. Illegal extraction of ground water is a criminal offence under the EP Act. Compensation must be recovered on the formula already laid down. It will be appropriate that Chief Secretary, Delhi calls a meeting of all concerned within one month from today and) oversees preparation of an appropriate SOP for fixing responsibility on the subject. Ministry of Jal Shakti may also take necessary steps in the matter."*

2. As far as the various districts of NCT of Delhi are concerned, the CGWA vide its notification of March, 2006 has notified all districts of Delhi as over exploited areas, needing regulation, and registration of ground water abstraction structures mandatory. Regarding regulation of extraction of ground water and to provide procedure for closure/prohibition of illegal activities regarding operation of Department of Environment borewells/tubewells, directions under Section 5 of the Environment (Protection) Act, 1986 have been issued

with the approval of Hon'ble Lt. Governor on 18" May, 2010 and on 10" January, 2014. In the aforesaid directions the authorities and the procedure to permit use of ground water and to prevent misuse have been detailed along with the responsibilities of various authorities. The SOP has been devised based on the detailed procedure provided in the aforesaid directions dated 18.05.2010 and 10.01.2014.

**3. Standard Operating Procedure (SOP):**

- 1) Drawing ground water through borewell or tubewell for domestic, commercial, agricultural or industrial uses without the prior permission of the "Competent Authority" will be considered illegal and without authority of law. The Competent Authority is Delhi Jal Board in the entire NCT of Delhi except areas under the New Delhi Municipal Council (NDMC) and Delhi Cantonment Board (DCB). For borewells/tubewells for agricultural uses, the information on illegal extraction of ground water will be provided by the BDO to the Advisory Committee.
- 2) The Deputy Commissioner (Revenue) of each district, who is the Authorised Officer under the direction dated 18.05.2010 is required to supervise checking violation i.e. detection of illegal wells and closure thereof through the SDMs.
- 3) An Advisory Committee in each of the revenue districts with representatives from DJB, CGWB, 'ULBs, DPCC, reputed NGO has been constituted to assist the DC in detecting illegal borewells for taking action. Accordingly, the advisory committee will prepare a list of such illegal borewells every month by taking information from all available sources

including Revenue Officers, representatives of Delhi Jal Board, ULBs, DPCC, NGOs and other relevant sources. Proactive action needs to be taken by the above representatives in detection of illegal extraction of ground water and furnishing the same to the Advisory Committee promptly. Superintending Engineer (SE), DJB is the Member Secretary of Advisory Committee, and he is required to ensure timely conduct of the meeting and also to record the proceedings.

- 4) The Delhi Jal Board has already identified 19661 such illegal borewells on which action is being taken and 7248 units have already been closed down by the district authorities. The remaining units to be closed down on priority as these have been already identified and the process to be completed within a period of three months. A weekly progress report district wise will be submitted to the Divisional Commissioner for monitoring. The illegal borewells/tubewells other than the list provided by DJB will be taken up for closure thereafter. Further, in the first phase, action against borewells/tubewells engaged in commercial exploitation of ground water will be taken.
5. In case the illegal borewell/tubewell is already constructed/operating, the same will be closed and the electricity supply to the energized tubewell will be disconnected even if it is through DG sets. In case of the illegal borewell/tubewell is under construction, then the drilling rig will also be sealed.
- 6) For the purpose of closure of illegal borewells/tubewells, joint action teams under the supervision of the concerned SDM will be formed for ensuring effective coordination. The joint team

will comprise field functionaries from DJB, DISCOMs and Local Police.

- 7) The Deputy Commissioner who is the chairperson of the Advisory Committee will forward the details of illegal borewells to the DPCC for levying Environmental Compensation (EC) for illegal extraction of ground water.
- 8) The DPCC will assess EC as per the methodology devised by CPCB in its report dated 26.06.2019. After assessment of the EC, demand will be raised and in cases of non-recovery, SDM to recover EC as arrears of land revenue.
- 9) All the drilling machines/rigs utilized for boring purposes in Delhi are required to obtain registration from the offices of Deputy Commissioners of the concerned districts. The movement of drilling machines/rigs will be allowed for authorised drilling to the identified location and for specified duration by the concerned Deputy Commissioner.
- 10) The Delhi Police and Transport Department of Govt. of NCT of Delhi will allow movement of the drilling machines/rigs having the prior permission for such movement from the concerned Deputy Commissioner. The concerned Deputy Commissioner (Revenue), Deputy Commissioner of Police and Deputy Commissioner, Enforcement of Transport Department will be responsible for strict compliance of the guidelines regarding movement of drilling machines/rigs.
- 11) As provided in the direction dated 18.05.2010 issued under Section 5 of the Environment (Protection) Act, 1986 the Deputy

Commissioner of each district will launch prosecution against the offenders related to ground water extraction on the recommendations of the Advisory Committee.

- 12) The concerned Advisory Committee of each district is responsible to ensure that there is no illegal extraction of ground water in the district.

-----X-----X-----X-----X



TRUE COPY



DELHI JAL BOARD: DELHI SARKAR  
OFFICE OF THE ASSISTANT ENGINEER (M)-18/(D)-042  
NEAR 24/10 SHAKTI NAGAR, DELHI-110007.

No-DJB/A.E.(M)-18/(D)-042/ 2024-25/ 82970831

Dated:-04-03-2025

To

SDM (Civil Line)  
Shalimar Palace,  
Near NDPL Office, Burari  
Delhi-110084.

Subject: Complaint regarding illegal boring and extraction of ground water.

Ref:- No-DJB/A.E.(M)-18/(D)-042/ 2024-25/552 (S.No.1 to 4)

Dated:-11-12-2024

No-DJB/A.E.(M)-18/(D)-042/ 2024-25/785 (S.No.5 to 6)

Dated:-22-02-2025

Sl. No.	LG Complaint ID No.	Name & Address	Type of Complaint
1	2024100686	Plot No. 22/8, Shakti Nagar Delhi-07	Has illegal bore well at site
2	2024100686	Plot No. 22/10, Shakti Nagar Delhi-07	Has illegal bore well at site
3	2024100686	Plot No. 7360-C, Prem Nagar, Shakti Nagar, Delhi-07	Has illegal bore well at site
4	2024100686	Plot No. 7309/4, Prem Nagar, Shakti Nagar Delhi-07	Has illegal bore well at site
5	2025001890	Plot No. 7369, Prem Nagar, Shakti Nagar Delhi-07	Has illegal bore well at site
6	2025001890	Plot No. 7371, Prem Nagar, Shakti Nagar Delhi-07	Has illegal bore well at site

A complaint regarding boring and extraction of ground water has been confirmed by Junior Engineer-(M)-18, Sh. Paraz Khan Mobile No. 9650455448, that 6 Nos. bore wells exist at above mentioned address and extracting ground water. No authentic proof shown by resident.

In this matter, it is requested to arrange to take the necessary action please.

-sd-

(S.A.Haider)

A.E.(M)-18/(D)-042

Copy to:-

1. S.E.(C)04 for kind information
2. XRO (N.)-II, Kewal Park to raise the necessary bills.
3. Office Copy

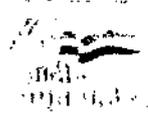
A.E.(M)-18/(D)-042

S A Haider

A. E. (M)-18/(D)-042  
Govt. of N.C.T. Delhi  
Delhi Jal Board



DELHI JAL BOARD: DELHI SARKAR  
OFFICE OF THE ASSISTANT ENGINEER(M)-18/(D)-042  
NEAR 24/10 SHAKTI NAGAR, DELHI-110007.



No-D.J.B./A.E.(M)-18/(D)-042/2024-25/82170828

Dated:-04-03-2025

To

SDM (Civil Line)  
Shalimar Palace,  
Near NDPL Office, Barari  
Delhi-110084.

Subject: Complaint regarding illegal boring and construction through extraction of ground water.

Sl. No.	Complaint ID No.	Name & Address	Type of Complaint
1	NGT Matter	Owner, Plot No.7356, Prem Nagar, Shakti Nagar Delhi-07	Has illegal bore well at site.

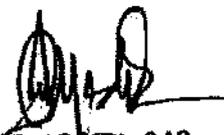
A complaint regarding boring and construction through extraction of ground water has been confirmed by Junior Engineer-(M)-18/(D)-042, Sh. Faraz Khan Mobile No.9650455448, that 01 Nos. bore wells exist at above mentioned address and extracting ground water. No authentic proof shown by the owner/person.

In this matter, it is requested to arrange to take the necessary action please.

-sd-  
(S.A.Haidar)  
A.E.(M)-18/(D)-042

Copy to:-

1. S.E.(C)04 for kind information
2. ZRO (N.)-II, Kewal Park to raise the necessary bills.
3. Office Copy

  
A.E.(M)-18/(D)-042  
S. A. Haidar  
A. E. (M)-18/(D)-042  
Govt. of N C T. Delhi  
Delhi Jal Board

	<b>DELHI JAL BOARD: DELHI SARKAR</b> <b>OFFICE OF THE ASSISTANT ENGINEER (M)-18/(D)-042</b> <b>NEAR 24/10 SHAKTI NAGAR, DELHI-110007.</b>	 आज़ादी का अमृत महोत्सव
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No-DJB/A.E.(M)-18/(D)-042/ 2025-26/31 &amp; 33

Dated:-05-05-2025

To

SDM (Civil Line)  
Shalimar Palace,  
Near NDPL Office, Burari  
Delhi-110084.

**Subject: Complaint regarding illegal boring and extraction of ground water.**

Ref:- No-DJB/A.E.(M)-18/(D)-042/ 2024-25/552 (S.No.1 to 4)

Dated:- 11-12-2024

No-DJB/A.E.(M)-18/(D)-042/ 2024-25/785 (S.No.5 to 6)

Dated:-22-02-2025

No-DJB/A.E.(M)-18/(D)-042/ 2024-25/829

Dated:-04-03-2025

Sl. No.	LG Complaint ID No.	Name & Address	Type of Complaint
1	2024100686	Plot No. 22/8, Shakti Nagar Delhi-07	Has illegal bore well at site
2	2024100686	Plot No. 22/10, Shakti Nagar Delhi-07	Has illegal bore well at site
3	2024100686	Plot No. 7360-C, Prem Nagar, Shakti Nagar Delhi-07	Has illegal bore well at site
4	2024100686	Plot No. 7309/4, Prem Nagar, Shakti Nagar Delhi-07	Has illegal bore well at site
5	2025001890	Plot No. 7369, Prem Nagar, Shakti Nagar Delhi-07	Has illegal bore well at site
6	2025001890	Plot No. 7371, Prem Nagar, Shakti Nagar Delhi-07	Has illegal bore well at site

A complaint regarding boring and extraction of ground water has been confirmed by Junior Engineer-(M)-18, Sh. Faraz Khan Mobile No. 9650455448, that 6 Nos. bore wells exist at above mentioned address and extracting ground water. No authentic proof shown by resident.

In this matter, it is requested to arrange to take the necessary action please.

-sd-

(Sanjeet Kumar)

A.E.(M)-18/(D)-042

Copy to:-

1. S.E.(C)04 for kind information
2. ZRO (N.)-II, Kewal Park to raise the necessary bills.
3. Office Copy

A.E.(M)-18/(D)-042

Assistant Engineer (M)-18/(D)-042  
Govt. of NCT of Delhi  
Delhi Jal Board  
Near 24/10, Shakti Nagar, Delhi-07



DELHI JAL BOARD: GOVT OF N.C.T.OF DELHI  
OFFICE OF THE EXECUTIVE ENGINEER(C)-13  
ANDHA MUGHAL, PRATAP NAGAR, DELHI-110007  
PHONE:011-23698431

No-DJB/EE(C)-13/ 2025-26/

Dated:-09.10.2025

To

SDM (Civil Line)  
Shalimar Palace,  
Near NDPL Office, Burari  
Delhi-110084.

Subject: Complaint regarding illegal boring and extraction of ground water.

Ref:- No-DJB/A.E.(M)-18/(D)-042/ 2024-25/826

Dated:-04-03-2025

Sl. No.	LG Complaint ID No.	Name & Address	Type of Complaint
1	NGT Matter	Plot No.7356, Prem Nagar, Shakti Nagar Delhi-07	Has illegal bore well at site

A complaint regarding boring and extraction of ground water has been confirmed by Junior Engineer-(M)-18, Sh. Amit Panchal Mobile No. 9899858234 , that 1 No. bore wells exist at above mentioned address and extracting ground water. No authentic proof shown by resident.

In this matter, it is requested to arrange to take the necessary action please.

-Sd-  
(Joginder Singh)  
Executive Engineer(C)-13

Copy to:-

1. SE(C)-05 for kind information pl
2. Sh. Sanjeet Kumar, (AE) to pursue
3. Sh. Amit Panchal, JE (C) to pursue
4. Office copy

  
Executive Engineer(C)-13

## ANNEXURE R-6

	<p align="center"><b>DELHI JAL BOARD: GOVT OF N.C.T.OF DELHI</b>  <b>OFFICE OF THE EXECUTIVE ENGINEER(C)-13</b>  <b>ANDHA MUGHAL, PRATAP NAGAR, DELHI-110007</b>  <b>PHONE:011-23698431</b></p>	<p align="right">7/18</p>
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No-DJB/EE(C)-13/ 2025-26/

Dated:-09.10.2025

To

SDM (Civil Line)  
 Shalimar Palace,  
 Near NDPL Office, Burari  
 Delhi-110084.

Subject: Complaint regarding illegal boring and extraction of ground water.

Ref:- No-DJB/A.E.(M)-18/(D)-042/ 2024-25/552 (S.No.1 to 4)      Dated:-11-12-2024  
 No-DJB/A.E.(M)-18/(D)-042/ 2024-25/785 (S.No.5 to 6)      Dated:-22-02-2025  
 No-DJB/A.E.(M)-18/(D)-042/ 2024-25/829      Dated:-04-03-2025  
 No-DJB/A.E.(M)-18/(D)-042/ 2025-26/ 31      Dated:-05-05-2025

Sl. No.	LG Complaint ID No.	Name & Address	Type of Complaint
1	2024100686	Plot No. 22/8, Shakti Nagar Delhi-07	Has illegal bore well at site
2	2024100686	Plot No. 22/10, Shakti Nagar Delhi-07	Has illegal bore well at site
3	2024100686	Plot No. 7360-C, Prem Nagar, Shakti Nagar Delhi-07	Has illegal bore well at site
4	2024100686	Plot No. 7309/4, Prem Nagar, Shakti Nagar Delhi-07	Has illegal bore well at site
5	2025001890	Plot No. 7369, Prem Nagar, Shakti Nagar Delhi-07	Has illegal bore well at site
6	2025001890	Plot No. 7371, Prem Nagar, Shakti Nagar Delhi-07	Has illegal bore well at site

A complaint regarding boring and extraction of ground water has been confirmed by Junior Engineer-(M)-18, Sh. **Amit Panchal Mobile No. 9899858234**, that 6 Nos. bore wells exist at above mentioned address and extracting ground water. No authentic proof shown by resident.

In this matter, it is requested to arrange to take the necessary action please.

-Sd-  
 (Joginder Singh)  
 Executive Engineer(C)-13

Copy to:-

1. SE(C)-05 for kind information pl
2. Sh. Sanjeet Kumar, (AE) to pursue
3. Sh. Amit Panchal, JE (C) to pursue
4. Office copy

Executive Engineer(C)-13